

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 1381.
TO BE ANSWERED ON TUESDAY, THE 28TH JULY, 2026.**

EASE OF DOING BUSINESS IN SONIPAT

1381. SHRI SATPAL BRAHAMCHARI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government has reviewed the services being provided to industries, MSMEs and startups under the Ease of Doing Business in the Sonipat Lok Sabha Constituency of Haryana;
- (b) if so, the details of the major shortcomings identified in the review such as issues related to company registration, statutory clearances, compliance procedures, digital services and investment facilitation;
- (c) whether the Government has received complaints or suggestions to enhance the Ease of Doing Business from the Sonipat Lok Sabha Constituency, if so, the details thereof; and
- (d) the steps taken or proposed to be taken by the Government to rectify these shortcomings, simplify procedures, attract investment and provide more effective facilities to local entrepreneurs and MSMEs?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI JITIN PRASADA)**

- (a): The Department for Promotion of Industry and Internal Trade (DPIIT) undertakes periodic assessment of the Ease of Doing Business (EoDB) ecosystem across States and Union Territories through initiatives such as the Business Reforms Action Plan (BRAP), assessment of State Single Window Systems and other regulatory reform initiatives. BRAP 2024 assessed implementation of 434 reforms covering areas such as business entry, investment facilitation, labour regulation, utility permits, startups, services sector, inspections and online service delivery through a government-to-Business feedback mechanism. Haryana was assessed under this framework. However, DPIIT does not undertake EoDB assessments at the constituency level.
- (b): As per BRAP 2024, Haryana demonstrated substantial implementation of the reform agenda. From a total of 434 reforms, 342 were assessed for

implementation. Out of 342 applicable reforms, 89.5% were reported as implemented, 2.9% were eliminated through Government Process Re-engineering, 7.0% as not applicable due to judicial orders, and only 0.6% were reported as not implemented. Haryana was categorised as an “Aspirer” State in BRAP 2024, including in the area of Regulatory Compliance Burden. The State also recorded relatively stronger performance in specific Ease of Doing Business areas such as Business Entry, Land Administration and the sector-specific area of Health.

- (c): DPIIT regularly receives feedback and suggestions from businesses, investors, MSMEs, startups and other stakeholders through consultations, workshops and feedback-based assessments such as BRAP. The BRAP 2024 feedback exercise in Haryana covered 5,848 users across various reform areas. Suggestions received from users included simplification of documentation requirements, improvement in portal speed and reliability, introduction of integrated dashboards for applications and payments, enhancement of user interface and user experience, enabling easier document uploads, improving transparency in processing of applications, and ensuring seamless payment and refund mechanisms. However, such record and feedback constituency-wise is not maintained.
- (d): The Government has undertaken several measures to improve Ease of Doing Business and strengthen the regulatory ecosystem across the country, including Haryana, such as: -
- i. Implementation of the Business Reforms Action Plan (BRAP) to promote business-friendly regulatory reforms across States and Union Territories.
 - ii. Assessment and strengthening of State Single Window Systems through a detailed reform framework and guidebook to improve investor facilitation and online service delivery.
 - iii. Development of the District Business Reforms Action Plan (District BRAP) to improve regulatory governance, investor facilitation, public service delivery and entrepreneurship promotion at the district level.
 - iv. Implementation of the Reducing Compliance Burden (RCB) initiative through simplification, rationalisation, digitisation and decriminalisation of regulatory compliances. More than 47,865 compliances have been reduced across the country.
 - v. Encouraging States and UTs to ensure complete end-to-end online delivery of services, improve portal reliability and usability, strengthen grievance redressal mechanisms, simplify documentation requirements, introduce transparent renewal mechanisms, and enhance awareness regarding digital service offerings.
 - vi. Continuous stakeholder consultations and sharing of best practices with States and UTs to improve regulatory efficiency, transparency and investor experience.
